

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 51378 OF 2018

(Arising out of Order-in-Appeal No.446-469-SM-ST-JPR-2017 dated 01.12.2017
passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur).

M/s Bhartiya Marbles Pvt. Ltd. **Appellant**
F-9-10, 3RD PHASE, MAKRANA ROAD, RIICO INDUSTRIAL AREA,
NEAR RAILWAY CROSSING, MADANGANJ KISHANGARH,
AJMER,
RAJASTHAN.

VERSUS

Commissioner of Central Excise & CGST **Respondent**
NCRB , STATUE CIRCLE,
C-SCHEME,
JAIPUR.

APPEARANCE:

Shri Kumar Vikram, Advocate for the Appellant
Shri Harsh Vardhan, Authorised Representative of the Respondent

CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50084/2024

DATE OF HEARING/DECISION : January 15, 2024

BINU TAMTA :

Learned counsel for the appellant has submitted that the matter
has been settled under Sabka Vishwas – (Legacy Dispute Resolution)
Scheme, 2019.

2. Hence, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(BINU TAMTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

